

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 229 of 2020

IN THE MATTER OF:

Anup Dubey

...Appellant

Versus

**National Agricultural Co-operative Marketing
Federation of India Ltd. & Ors.**

...Respondents

Present:

For Appellant: Mr. Sanjay Kr. Ruia, Advocate.

**For Respondents: Mr. Chitranshul Sinha, Ms. Sonali Khanna and Mr.
Anshuman Mohit Chaturvedi, Advocates for R-1.
Ms. Honey Satpal and Mr. Samriddh Bindal,
Advocates for R-2 (IRP)**

ORDER
(Through Virtual Mode)

21.08.2020: Response/ reply has not been filed by Respondent No.1 within the given time frame. Learned counsel for Respondent No.1 seeks and is allowed extension of time by two weeks to file response/reply. Rejoinder, if any may be filed within one week thereof.

Ms. Honey Satpal, Advocate appears on behalf of Respondent No. 2 (Interim Resolution Professional). She may file Status Report in regard to the Corporate Insolvency Resolution Process.

Cont'd/

List the appeal 'for admission (after notice)' on **15th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc